

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 519 of 2010

Jai Kumar Yadav

..... **Appellant**

Versus

The State of Jharkhand

..... **Respondent**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellant

: None

For the State

: None

09/Dated: 26/03/2021

After recess, when the matter is called out, nobody appears on behalf of either side.

With a view to give one more chance to the learned counsel for the appellant and due to paucity of time, put up this case in seriatim after Holi holidays.

(Ratnaker Bhengra, J.)

Madhav/-